

Pollution Control Technology

5978. SHRIMATI SARADA TADIPARTHI : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Bharat Heavy Electricals Ltd., has developed a pollution control technology for steel plants;

(b) if so, the salient features thereof;

(c) whether any public or private sector steel plant has shown interest in the technology; and

(d) if so, the details thereof?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) Bharat Heavy Electricals Ltd., have reported that their pollution Control Research Institute (PCRI) have not developed any pollution control technology for steel plants.

(b) to (d) Do not arise.

Unauthorised Taxi Stands

5979. SHRI AMAR ROY PRADHAN : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware that encroachment on the Government land is being made by the taxi stand owners in Delhi;

(b) whether all the taxi stands have statutory permission;

(c) if not, the number out of them identified as unauthorised; and

(d) the action proposed by the Government to remove all these unauthorised taxi stands?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (d) The Delhi Police have identified 26 unauthorised taxi stands operating in the National Capital Territory. Their owners have been directed to remove them at once.

Pollution Factories

5980. SHRI PAWAN DIWAN :
SHRI KASHI RAM RANA :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether certain polluting factories have been issued pollution-free certificates;

(b) if not, whether the Government have reviewed the functioning of the concerned agencies in this regard; and

(c) if so, the results thereof?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) No such instances have been brought to the notice of the Central Government. The polluting industries are required to obtain consent to establish and consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 from the respective State Pollution Control Boards/Pollution Control Committees.

(b) and (c) The functions of the State Pollution Control Boards/Pollution Control Committees are reviewed by the concerned State Governments from time to time and necessary action taken accordingly.

Namrup Fertilizer Unit

5981. SHRI BIJOY HANDIQUE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government are aware that effluents from one of the units of Namrup Fertilizers have polluted the Deasang river one of the major tributaries of the river Brahmaputra; and

(b) if so, the steps taken/proposed to be taken to install an effluent recycling plant to save the river?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) and (b) Yes, Sir, M/s. Namrup Fertilizers have been served a notice under Section 5 of the Environment (Protection) Act, 1986. The industry has also been directed not to restart the plants, which are under shut down, till the pollution control measures are taken up.

Free Insurance Coverage

5982. SHRI N.K. PREMCHANDRAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government of Kerala has submitted any proposal to formulate a scheme for providing a free insurance coverage to the agricultural crops;

(b) if so, whether the Government are considering to subscribe free premium for the crop insurance;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION

AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA): (a) No, Sir.

(b) to (d) Do not arise.

Misutilisation of Funds for Tribals

5983. SHRI T. GOPAL KRISHNA : Will the Minister of WELFARE be pleased to state:

(a) the details of funds allotted for the Tribal Development Programme during each of the last two years, State-wise;

(b) whether cases of misutilisation of funds allotted for Tribal Development Programmes in various States have been noticed or reported;

(c) if so, the details thereof; and

(d) the steps proposed to be taken for encouraging proper utilisation of funds by the State Governments?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) Statements I and II showing funds released to the States/UTs during the last two years are enclosed.

(b) and (c) No case of mis-utilisation of funds has come to our knowledge, but in some cases diversion of funds has been reported as under:

(i) Rs. 14.78 lakhs released to Mizoram Government in 1992-93 for setting up of one VTC has been utilised by the State Govt. for strengthening existing ITIs at Aizwal.

(ii) Rs. 44.34 lakhs released in 1993-94 to Rajasthan Government for setting up 3 VTCs has been utilised by the State Government for improving the existing ITIs. Both the State Governments have been asked to refund the money.

(d) All the States have been advised to follow the Maharashtra model by creating a single demand in the budget, single line administration and authorising Tribal Welfare Department to make inter-sectoral allocations/reappropriations within the Tribal Sub Plan. Most of the States have initiated action in that direction.

A Cabinet Committee has been constituted to monitor implementation of welfare schemes, including tribal welfare.

Finance Ministry has issued instructions to release funds only after receipt of utilisation certificates and to reduce the releases to the extent of unspent balances available with the States.

Statement-I

Statement of Funds released to States/UTs during 1995-96 under various schemes of T.D. Divisions

												As on 31.03.96 (Rs.in Lakhs)
Sl.No.	States/ UTs	SCA	Article 275(1)	Girls Hostel	Boys Hostel	Ashram School	Educa-tional Complex	Voca-tional Complex	R & T	NGO	STDCC	Total
1	2	3	4	5	6	7	8	9	10	11	12	13
1.	Andhra Pradesh	2140.32	460.5	91.00	92.63	72.17	2.49	64.34	25.54	27.01	90.00	3066.00
2.	Arunachal Pradesh	-	60.00	-	-	-	-	-	-	84.50	-	144.50
3.	Assam	1545.19	315.00	3.03	-	-	-	64.90	17.77	15.10	-	1960.99
4.	Bihar	274.22	725.25	-	-	-	1.82	-	14.73	35.30	50.00	1101.32
5.	Gujarat	3060.26	675.00	-	-	-	22.51	52.31	0.14	1.08	-	3811.30
6.	Himachal Pradesh	541.62	24.00	6.50	-	-	-	-	0.28	-	-	572.40
7.	Jammu & Kashmir	756.64	95.25	24.05	12.7	-	-	-	-	10.82	-	899.46
8.	Karnataka	659.99	210.00	-	-	-	-	-	-	15.80	-	885.79
9.	Kerala	181.20	35.25	-	-	-	2.75	-	11.25	29.42	57.00	316.87
10.	Madhya Pradesh	9579.66	1687.5	-	-	99.45	30.44	44.34	22.21	12.54	57.00	11533.14